

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:455  
ANSWERED ON:28.02.2000  
RECOMMENDATIONS OF NHRC ON VOTING RIGHTS  
AMAR ROY PRADHAN

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) the recommendations of the National Human Rights Commission in respect of voting rights to the Indian citizens residing in the Indian Enclaves surrounded by Bangladesh alongwith the date on which these were made;
- (b) the action taken by the Government to implement the recommendations of the National Human Rights Commission so far and reasons for delay in implementation of the same; and
- (c) the time by which these are likely to be implemented?

**Answer**

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS

(SHRI RAM JETHMALANI)

(a), (b) & (c) : The National Human Rights Commission has stated that it had received complaints regarding non-implementation of the order dated 9.1.1996 of the hon`ble Supreme Court of India directing the authorities to take necessary action for registration of Chakmas in Arunachal Pradesh for citizenship according to law wherein it was alleged that due to denial of citizenship rights, the Chakmas and Hajongs in Arunachal Pradesh would not be able to exercise their right of franchise in the then impending Lok Sabha Elections. The Commission on consideration of the reports of the Ministry of Home Affairs and the State of Arunachal Pradesh and being satisfied with the assurance given by them that they were taking action in compliance with the hon`ble Supreme Court's directions treated the matter as closed with the observation that in the event of any further grievance being left the complainants were free to work out their remedies in accordance with law before the Court.